

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).5693/2008

(From the judgement and order dated 20/12/2007 in CLRMA No.743/2007, of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

C.B.I. Petitioner(s)

VERSUS

DISTRICT & SESSION JUDGE, GHAZIPUR & ORS. Respondent(s)

(Office report on default)

Date: 13/04/2012 This Petition was called on for hearing today.

CORAM :
HON'BLE MRS. JUSTICE GYAN SUDHA MISRA
(IN CHAMBERS)

For Petitioner(s) Mr. Rajesh K. Singh, Adv.
Mr. A.K. Sharma, Adv.

Mr. B. Krishna Prasad, Adv.
Mr. S.K. Verma, Adv.

For Respondent(s) Mr. Siddhartha Dave, Adv.
Ms. Jentiben, Adv.
Mr. Senthil Jagadeesan, Adv.

Mr. R.N. Keshwani, Adv

Mr. P. Parmeswaran, Adv.
Ms. Vibha Datta Makhija, Adv.

UPON hearing counsel the Court made the following
O R D E R

Last opportunity is granted to the counsel for the petitioner to file proof of deposit of cost of Rs.500/- with the Supreme Court Legal Services Committee and cure ..2/-

: 2 :

the defects in the application for impleadment.
If the defect is not cured within a period of two weeks from today, the application for impleadment shall be treated as dismissed without further reference to the Court.

Besides this, if the proof of deposit of cost of Rs.500/- is not furnished by the counsel for the petitioner, the matter may be listed before the regular Bench for appropriate orders on the effect of non-prosecution of this special leave petition.

(GEETA AHUJA)
SR. P.A.

(NEELAM ARORA)
COURT MASTER